

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

R.A. No. 283 of 2004
in
O.A. No. 2668 of 2003

(9)

New Delhi this the 25th day of November, 2004

Hon'ble Shri Sarweshwar Jha, Member (A)

Baijnath Mandal and Ors.

....Applicants.

Versus

Union of India & Ors.

....Respondents.

O R D E R (By Circulation)

The applicant has filed this Review Application for review of the order dated 08.09.2004 passed in O.A. 2668/2003, in which he has stated that "...Since the adjudication of the O.As involved a ticklish point of law, the petitioners counsel, before the matter was taken up for final hearing, made a request that the cases may be placed before the Bench of double members in accordance with Appendix-I of the CAT Rules of Practice, 1993.

2. I have carefully considered the grounds taken in the Review Application and find that the applicant's counsel is only repeating the same argument which he has already advanced in the O.A. After hearing his argument in the O.A., his plea of listing the case before a Division Bench was rejected and the matter was directed to be listed before a Single Bench. If the applicant is not satisfied with the order of the Tribunal, he can pursue his remedies in accordance with law, but it is not permitted in a Review Application.

3. As the applicant has not made out his case to review the order in OA dated 08.09.2004, in exercise of the powers under Order 47 Rule 1 CPC read with Section 22 (3) (f) of the Administrative Tribunals Act, 1985, RA 283/2004 is rejected.


(Sarweshwar Jha)
Member(A)